GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS

LOK SABHA STARRED QUESTION NO.46 TO BE ANSWERED ON 27.04.2016

FISHERMEN IN FOREIGN JAILS

*46 SHRI P.R. SUNDARAM: DR. C. GOPALAKRISHNAN:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) the number of Indian fishermen apprehended/imprisoned and their equipments and fishing boats seized by forces of neighbouring countries, country-wise;
- (b) the time since when they have been imprisoned and the action taken to get them released along with fishing boats/ trawlers/ equipments and the success achieved in this regard;
- (c) whether any meeting has been fixed with the authorities of other countries for amicable settlement of the issues; and
- (d) if so, the details thereof and the other measures taken by the Government to help and safeguard the interest of these imprisoned fishermen?

ANSWER THE MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI SUSHMA SWARAJ)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (d) OF LOK SABHA STARRED QUESTION NO. 46 REGARDING "FISHERMEN IN FOREIGN JAILS" FOR ANSWER ON 27.04.2016

(a) & (b) As per information available with the Ministry, the country-wise details of fishermen who are believed to be apprehended/imprisoned and the boats seized by the forces of neighbouring countries and their release are attached – Annexure.

(c) & (d) The Government attaches the highest priority to the safety, security and welfare of Indian fishermen. Our Missions and Posts regularly seek consular access to Indian fishermen detained in foreign countries, ensure their welfare and also pursue their early release and repatriation, along with their boats. Given the humanitarian and livelihood dimensions of this issue, the Government has put in place several bilateral mechanisms to ensure cooperation and understanding between India and the countries concerned, to promote the safety and security of Indian fishermen.

In case of Pakistan, we have a bilateral Agreement on Consular Access, signed in May 2008. The India-Pakistan Joint Judicial Committee, consisting of retired judges of superior judiciary from the two countries, visit jails in both countries, to ensure humane treatment and expeditious release of prisoners, including fishermen on both sides, who have completed their prison terms.

In the case of Sri Lanka, our Mission works closely with the Sri Lankan Ministry of Defence, the Attorney General's Office and the law enforcement agencies concerned, to secure the release and repatriation of our fishermen. There is a Joint Working Group on Fisheries and a Joint Committee on Fisheries, which take up fishermen's issues for resolution on basis of the bilateral Understanding on Practical Arrangements of October 2008. In addition, talks are held from time to time between Fishermen's Associations in India and Sri Lanka.

In the case of Bangladesh, on receipt of information of the arrest of Indian fishermen, Mission contacts the concerned District Magistrates in India to ascertain their Indian nationality and thereafter pursue with the Bangladesh authorities for their release. For this, Mission seeks consular access from Ministry of Foreign Affairs and contacts local NGOs for their welfare during their imprisonment in Bangladesh.

Annexure

Statement showing year-wise and country-wise apprehension of Indian
fishermen and their release

Year	Bangladesh		Pakistan		Sri Lanka	
	No. of	No. of	No. of	No. of	No. of	No. of
	fishermen	fishermen	fishermen	fishermen	fishermen	fishermen
	apprehended/	released	apprehended/	released	apprehended/	released
	imprisoned		imprisoned		imprisoned	
2013	73	All	379	390	676	403
2014	203	released	435	185	787	1060
2015	397	and	370	335	454	360
		repatriated				
2016	10	Yet to be	244	172	124	205
		released	(Currently		(Currently	
			220 persons,		13 fishermen	
			believed to		are in	
			be Indian		custody)	
			fishermen,			
			are still in			
			Pakistan			
			jails)			

Statement showing year-wise and country-wise seizure of boats and their release

Year	Bangladesh		Pakistan		Sri Lanka	
	No. of boats	No. of	No. of	No. of	No. of boats	No. of boats
	seized	boats	boats	boats	seized	released
		released	seized	released		
2013	5	All	Not available		126	59
2014	17	released	57	57	161	141
2015	27		34	boats	71	87 + 1
				are		(drifted boat)
				released		
				in 2015		
2016	01	Yet to be	44	Release	23	-
		released		of 22	(currently	
				boats	93 boats are	
				under	in custody)	
				process		